

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1872
TO BE ANSWERED ON 2ND AUGUST, 2022**

FOOD ADULTERATION

1872. SHRI HARBHAJAN SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has any proposal for more stringent legal action against those involved in food adulteration;
- (b) if so, the details thereof; and
- (c) the number of persons booked and convicted, State-wise, relating to crimes of Food adulteration during the last three years?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(DR. BHARATI PRAVIN PAWAR)

(a) to (c): Food Safety and Standards Act, 2006 has a stringent penalty of imprisonment for a term not less than seven years but which may be extended to imprisonment for life and also with fine of not less than ten lakh rupees for manufacture, storage, sale, distribution or import of unsafe food for human consumption which results in death.

The implementation and enforcement of Food Safety and Standards (FSS) Act 2006, Rules and Regulations primarily lies with the State/UT Governments. Regular surveillance, monitoring, inspection and sampling of food products are carried out by Food Safety Officers of States/UTs and penal action is taken against the defaulting Food Business Operators (FBOs) as per the provisions of FSS Act, 2006, Rules and Regulations.

As per information received from States/UTs, details of food samples analyzed and action taken thereon during the last three years i.e. 2018-19, 2019-2020 and 2020-2021, for which information is available at **Annexure-I and II**.

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State-wise details of Samples analysed and Civil and Criminal cases registered during the year 2018-19

S. No.	Name of State/UT	2018-19		
		No. of Samples Analysed	Criminal Cases registered	Civil Cases registered
1	Andaman & Nicobar Island	268	1	90
2	Andhra Pradesh	4715	104	456
3	Arunachal Pradesh	291	1	7
4	Assam	515	7	14
5	Bihar	4135	25	146
6	Chandigarh	315	37	21
7	Chhattisgarh	988	23	27
8	Dadara & Nagar Haveli, Daman & Diu	203	0	10
9	Delhi	2461	29	110
10	Goa	1550	1	9
11	Gujarat	9884	22	353
12	Haryana	2929	47	488
13	Himachal Pradesh	229	4	10
14	Jammu & Kashmir	3600	10	698
15	Jharkhand	499	10	71
16	Karnataka	3945	71	249
17	Kerala	4378	102	565
18	Madhya Pradesh	7063	114	1095
19	Maharashtra	4742	957	910
20	Odisha	327	38	123
21	Punjab	11920	45	1840
22	Tamil Nadu	5730	666	1718
23	Telangana	1760	33	191
24	Uttar Pradesh	22583	451	8524
25	Uttarakhand	755	8	28
26	West Bengal	1,708	6	58

Source: States/UTs

Annexure-II

State-wise details of Samples analysed and Civil and Criminal cases registered during the year 2019-20 and 2020-21

S. No.	Name of State/UT	2019-20			2020-21		
		No. of Samples Analysed	Criminal Cases registered	Civil Cases registered	No. of Samples Analysed	Criminal Cases registered	Civil Cases registered
1	A&N Islands	613	0	6	700	0	16
2	Andhra Pradesh	4044	2	442	2329	31	223
3	Arunachal Pradesh	346	0	4	169	1	1
4	Assam	459	14	53	672	2	39
5	Bihar	5665	53	147	1224	12	100
6	Chandigarh	384	20	74	292	15	42
7	Chhattisgarh	1550	56	205	834	28	246
8	Dadara & Nagar Haveli, Daman & Diu	232	0	15	75	0	11
9	Delhi	2114	59	341	1509	66	243
10	Goa	147	1	6	329	0	1
11	Gujarat	13160	16	579	13284	41	899
12	Haryana	2417	30	372	2596	103	651
13	Himachal Pradesh	675	6	20	1568	14	204
14	J&K	3688	35	1395	4094	32	1554
15	Jharkhand	1039	63	138	581	65	204
16	Karnataka	4551	80	351	5217	47	151
17	Kerala	5021	210	359	6971	274	422
18	Madhya Pradesh	15717	131	2083	10886	126	2228
19	Maharashtra	5962	1045	1150	4733	795	911
20	Odisha	702	12	61	1037	33	131
21	Punjab	7053	106	1990	6721	64	966
22	Rajasthan	6455	75	903	7343	56	584
23	Tamil Nadu	10528	857	1779	10766	557	1463
24	Telangana	1680	14	111	894	14	44
25	Uttar Pradesh	21193	1787	14575	20613	1486	12514
26	Uttarakhand	1211	0	142	905	6	285
27	West Bengal	1781	9	58	1067	1	18

Source: States/ UTs